

ITEM NO.56 + 60

COURT NO.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22690/2022
(Arising out of impugned final judgment and order dated 24-11-2022
in PIL No. 18/2019 passed by the High Court of Meghalaya at Shilong)

THE STATE OF MEGHALAYA

Petitioner(s)

VERSUS

LAWYERSON WAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.192633/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 22714/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.193154/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.193155/2022-PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 39632/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.193046/2022-PERMISSION TO FILE
PETITION (SLP/TP/WP/..) and IA No.193043/2022-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

ITEM NO. 60

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40304/2022

([TO BE TAKEN UP ALONG WITH ITEM NO. 56 I.E.

SLP(C)NO.22690/2022.].....FOR ADMISSION and I.R. and IA

No.195142/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.195141/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 12-12-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. K.V. Vishwanathan, Sr. Adv.

Mr. Vivek Singh, AOR

Mr. Amratay Sharan, Adv.

Mr. Abhishek Gupta, Adv.

Mr. Antariksh Singh, Adv.

Mr. Eish Sharan, Adv.

Mr. Shashank Singh, Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. Amit Kumar, AG
Mr. Avijit Mani Tripathi, AOR
Mr. Shaurya Sahay, Adv.
Mr. Himanshu S., Adv.
Ms. Manmeet Kaur Sareen, Adv.
Mr. Raghav Himani, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Chinmay Pradip Sharma, Sr. Adv.
Mr. S.P. Mahanta, Sr. Adv.
Mr. Irfan Hasieb, Adv.
Mr. Krishnajyoti Deka, Adv.
Mr. Rishabh Munjal, Adv.
Ms. Rangoli Seth, Adv.
Mr. Mewaker Lyngdoh, Adv.
Mr. Mohit Paul, AOR

Mr. K Paul, Sr. Adv.
Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Achal Singh Bule, Adv.

For Respondent(s) Ms. Shahrukh Alam, Adv.
Ms. Liz Mathew, AOR
Ms. Vasudha Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petitions is granted.

On the oral request made by learned counsel for the petitioner, Union of India, through Ministry of Mines is ordered to be impleaded as a respondent. The amended memo of parties be filed within one week.

Issue notice.

Ms. Liz Mathew, learned counsel accepts notice on behalf of Lawyerson War.

Liberty is granted to serve the other respondents

through dasti notice.

In the meanwhile, the petitioner(s)-exporter(s) shall be permitted to export the limestone subject to the following conditions :

(i) Each exporter shall furnish a bank guarantee of Rupees Seventy Five Lakh each within a week with the Registry of this Court without prejudice to the legal rights of the parties, including the Union of India.

(ii) Directions issued in para 56 of the impugned judgment shall remain stayed till the next date of hearing.

List the matters on a non-miscellaneous day in the the second week of January, 2023.

Learned counsel for the respondents may suggest additional terms and conditions which may be imposed on exporters in public interest and to effectively regulate the export of the limestone, in accordance with law.

(SONIA BHASIN)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)